GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

RAJYA SABHA UNSTARRED QUESTION NO. 528 TO BE ANSWERED ON 24.07.2025

Regulation of exotic animal species

528. SHRI SAKET GOKHALE:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Ministry is taking any steps to bring exotic animal species listed under Convention of International Trade in Endangered Species (CITES) under the ambit of the Wildlife Protection Act (WLPA), 1972; and
- (b) if so, the details of the steps taken and timeline by when the Ministry aims to complete this process, if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI KIRTI VARDHAN SINGH)

(a) and (b) The Wild Life (Protection) Act, 1972 was amended in the year 2022. A new Chapter, namely, Chapter VB: 'Regulation of International Trade in Endangered Species of Wild Fauna and Flora as per Convention on International Trade in Endangered Species of Wild Fauna and Flora' has been incorporated in the Amended Act. The Amended Act has come into force since 1st April 2023.
